## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 2084/2011

New Delhi, this the 20th day of November, 2015.

# HON'BLE MR. A.K. BHARDWAJ, MEMBER (J) HON'BLE MR. P.K. BASU, MEMBER (A)

- Gainda Ram,
   S/o Shri Amar Singh,
   Aged about 58 years,
   R/o H.No.177, Vill: Karkar Dooma,
   Vikas Marg, Shakurpur, Delhi and
   working as Malaria Clinic Beldar
   under respondents No.2 & 4.
- 2. Daya Nand Garg,
  S/o Shri Kalu Ram,
  Aged about 60 years,
  R/o E-517, Jagjit Nagar,
  Ashok Gali, New Ussman Pur,
  Shahadra, Delhi and
  retired as Malaria Clinic Beldar
  under respondents No.1 & 3.
- 3. Late Shri Mahavir Singh
  Through LR/wife Mrs. Meera Devi,
  Aged about 52 years,
  R/o 294/E, Babarpur,
  Shahadra, Delhi and
  Late husband was working as Malaria Clinic Beldar
  under respondents No.1 & 3. ... Applicants

(By Advocate : Shri S.S. Tiwari)

#### Versus

Commissioner,
 North Delhi Municipal Corporation,
 Shyama Prasad Mukerjee Civic Centre,
 Jawahar Nehru Road, New Delhi.

- Commissioner,
   East Delhi Municipal Corporation,
   Udyog Sadan, Patparganj Industrial Area,
   Delhi.
- 3. Municipal Health Officer,
  North Delhi Municipal Corporation,
  Shyama Prasad Mukerjee Civic Centre,
  Jawahar Nehru Road, New Delhi.
- Municipal Health Officer,
   East Delhi Municipal Corporation,
   Udyog Sadan, Patparganj Industrial Area,
   Delhi. .. Respondents

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(By Advocate : Shri R.K. Shukla)

## ORDER (ORAL)

### MR. A.K. BHARDWAJ, MEMBER (J)

The applicants have filed the present O.A. under Section 19 of the Administrative Tribunals Act, 1985, praying therein:

- "(i) set aside the impugned order dated 04/01/11.
- (ii) Direct the respondents to consider the claim of the applicants for promotion as Surveillance Worker/Asstt. Malaria Inspector from the date their juniors and colleagues as per the decision dt. 26/11/09 in TA 366/09 & TA 433/09, wherein it has been held that Malaria Clinic Beldar is a feeder category.
- (iii) Direct the respondents to give the applicants all consequential benefits flowing from grant of relief (i) & (ii) including arrears of revised pay, increment etc.
- (iv) Award costs and
- (v) Pass any other order/direction as may be deemed just & proper in the facts and circumstances of the case."

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2. Shri R.K. Sharma, learned counsel for the respondents, fairly submitted that if any of the junior of the applicants has been promoted to the post of Assistant Malaria Inspector in terms of the old rules, the applicants may make a representation to the respondents for their consideration for such promotion and the respondents would have no difficulty in deciding the same by passing a speaking orders within eight weeks.

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3. In view of stand taken by the learned counsel for the respondents, the O.A. is disposed of. No costs.

(P.K. BASU) Member (A) (A.K. BHARDWAJ)

Member (J)

/Jyoti/